



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Habeas Corpus Petition No. 297/2022

Niranjan S/o Ghuriya, Aged About 52 Years, Resident Of Baghel
Mohalla Dubati, Dholpur, Rajasthan.

----Petitioner

Versus

1. State Of Rajasthan, Through Public Prosecutor.
2. Superintendent Of Police, Dholpur, District Dholpur,
Rajasthan.
3. S.I.O. Police Station Maniya, District Dholpur, Rajasthan.

----Respondents

For Petitioner(s) : Mr. Rajendra Singh Tanwar
For Respondent(s) : Mr. N.S. Gurjar, Asst.G.A.

**HON'BLE MR. JUSTICE PANKAJ BHANDARI
HON'BLE MR. JUSTICE SAMEER JAIN**

Judgment / Order

28/09/2022

1. Petitioner has filed the present habeas corpus petition seeking production of the corpus who happens to be his major daughter.
2. We have considered the contentions and have perused the petition.
3. From perusal of the petition, it is revealed that petitioner has already filed Missing Person Report on 03.09.2022. There is no allegation of illegal detention in Missing Person Report. The proper course available to the petitioner is to approach the concerned Magistrate, hence, we are not inclined to entertain the present habeas corpus petition.



4. Accordingly, present Habeas Corpus Petition stands disposed of

5. Petitioner is free to approach the concerned Magistrate to enquire about the progress of Missing Person Report.

(SAMEER JAIN),J

(PANKAJ BHANDARI),J

ARTI SHARMA /35



RAJASTHAN HIGH COURT



सत्यमेव जयते